

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 79 of 2023)

IN THE MATTER OF:

Hari Prakash

..... Applicant

Versus

**Uttam Sugar Mills Ltd.,
Libberhedi & Ors.**

..... Respondents

LDOH: 30.08.2024

NDOH: 10.12.2024

INDEX

S.NO.	PARTICULARS	PAGE NO.
1.	Additional Reply filed by the Respondent No.3 i.e. M/s Aroma Craft & Tissued (P) Ltd.	1-7
2.	Affidavit	8-9
3.	<u>Annexure: R3/1</u> Copy of the renewed Consolidated Consent to Operate and Authorization dated 02.05.2024 of the Respondent No.3	10-18
4.	<u>Annexure: R3/2</u> Copy of the renewed No-Objection Certificates (NOCs) from Central Ground Water Authority (CGWA) of the Respondent No.3	19-21
5.	<u>Annexure: R3/3</u> Photograph of the flowmeter at ETP inlet with totalizer installed at the unit of the Respondent No.3	22
6.	<u>Annexure: R3/4</u> Photograph of the electromagnetic flowmeter at ETP outlet with totalizer installed at the unit of the Respondent No.3	23
7.	<u>Annexure: R3/5 (Colly)</u> Copies of the page of the logbooks pertaining to ETP inlet and ETP outlet for the month of August, 2024	24-25

8.	<u>Annexure: R3/6 (Colly)</u> Copies of the page of the logbooks for sludge generation & disposal, chemical consumption in ETP and electricity consumption in ETP for the month of August, 2024	96-29
9.	Proof of Service	30



ANUBHAV ANAND ARON, ABHINAV ANAND
(Advocates for the Respondent No.3)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: *New Delhi*
Date: *4/9/2024*

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI



(Original Application No. 79 of 2023)

IN THE MATTER OF:

Hari Prakash

..... Applicant

Versus

**Uttam Sugar Mills Ltd.,
Libberhedi & Ors.**

..... Respondents

ADDITIONAL REPLY FILED BY THE RESPONDENT

NO.3 i.e. M/S AROMA CRAFT & TISSUES (P) LTD.

MOST RESPECTFULLY SHEWETH:

1. That the captioned Original Application being O.A. No. 79 of 2023 titled as "*Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedi & Ors.*" is pending adjudication before this Hon'ble Court and is now listed for 10.12.2024.
2. That the Respondent No.3 was impleaded in the captioned Original Application vide Order dated 09.01.2024 passed by this Hon'ble Tribunal and was permitted to file its reply/response in view of the Joint Committee Report dated 17.03.2023. That accordingly, on 19.04.2024, the Respondent No.3 has filed its Reply, which is already on record of this Hon'ble Tribunal. That the Respondent No.3 carve leave & indulgence of this Hon'ble Court that the contents of the aforesaid Reply filed on 19.04.2024 by the Respondent No.3 may be read as part & parcel of this present Application and the same are not repeated herein for the sake of brevity.

3. That the grievance /allegation of the Applicant in the captioned Original Application is regarding the discharge of the untreated industrial effluent in Shila Khala (drain), which later joins River Kali, in Village Ransura, District – Saharanpur, Uttar Pradesh, resulting in serious diseases like cancer, T.B. etc and also resulting in death of fish and other aquatic life. That further grievance /allegation of the Applicant in the captioned Original Application is that the animal drinking polluted water are also affected and so are the trees in the concerned area.
4. That this Hon'ble Tribunal, vide Order dated 10.02.2023, constituted a Joint Committee comprising of CPCB, UPPCB and the District Magistrate, Saharanpur and directed the said Joint Committee to submit factual and action taken Report within two months.
5. That in compliance to the Order dated 10.02.2023 passed by this Hon'ble Tribunal a Joint Committee was constituted and the said Joint Committee has conducted the survey & inspection of the concerned area including inspection of the concerned industrial units and mapping of Shila Khala (drain) and Mundet drain during 21/06/2023 & 22/06/2023. That the said Joint Committee, during the aforesaid survey & inspection, has also collected samples of waste-water and ground-water, which were analysed in CPCB laboratory, Delhi. That thereafter, the said Joint Committee filed a Joint Inspection Report dated 17.03.2023 before this Hon'ble Tribunal.

6. That a perusal of the said Joint Inspection Report dated 17.03.2023 shows that door-to-door survey was conducted by the Superintendent of the Community Health Centre in the Ransaura Village and there was no such disease in an alarming number, as alleged by the Applicant. That further, the Community Health Officer (CHO), Ransaura Village, in his statement to the Joint Committee stated that no patient suffering from cancer or mouth cancer has appeared in his records. That, moreover, the Deputy Chief Veterinary Officer, Deoband conducted an inquiry in the allegations raised by the Applicant and has concluded that neither any disease related to skin or stomach were reported in domestic animals of Ransaura Village nor there has been any outbreak of any infectious disease in the past years. That further, the Executive Engineer of UP Jal Nigam (Rural) carried out sampling of ground-water from six locations at Village Ransaura and as per the analysis results the water was found suitable for drinking.

7. **REPLY /RESPONSE TO THE OBSERVATIONS /FINDINGS OF THE SAID JOINT INSPECTION REPORT DATED 17.03.2023:**

(a) That a perusal of the observations/findings of the said Joint Inspection Report dated 17.03.2023 pertaining to the Respondent No.3 shows that the parameters of the ETP outlet are within the prescribed norms. That further no bypass was found by the Joint Committee and the answering Respondent is complying the discharge norms.

- (b) **Point (b) r/w Point (k) of the Joint Inspection Report dated 17.03.2023:** That the Respondent No.3 has received its renewed Consolidated Consent to Operate and Authorization under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 6 (2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 dated 02.05.2024, which is valid till 31.03.2028. Copy of the renewed Consolidated Consent to Operate and Authorization dated 02.05.2024 of the Respondent No.3 is annexed as **Annexure: R3/1.**
- (c) **Point (c) r/w Point (l) of the Joint Inspection Report dated 17.03.2023:** That the Respondent No.3 has received its renewed No-Objection Certificates (NOCs) from Central Ground Water Authority (CGWA), which is valid from 06.02.2023 to 05.02.2026. Copy of the renewed No-Objection Certificates (NOCs) from Central Ground Water Authority (CGWA) of the Respondent No.3 is annexed as **Annexure: R3/2.**
- (d) **Point (e) r/w Point (m) & (n) of the Joint Inspection Report dated 17.03.2023:** That the Respondent No.3 has duly installed the flowmeter at ETP inlet with totalizer and, moreover, the electromagnetic flowmeter with totalizer has also been installed at the ETP outlet of the Respondent No.3. That the Respondent No.3 is also duly maintaining logbooks pertaining to ETP inlet and ETP Outlet. Photograph of the flowmeter at ETP inlet with totalizer installed at the unit of the Respondent

No.3 is annexed as Annexure: R3/3. Photograph of the electromagnetic flowmeter at ETP outlet with totalizer installed at the unit of the Respondent No.3 is annexed as Annexure: R3/4. Copies of the page of the logbooks pertaining to ETP inlet and ETP outlet for the month of August, 2024 are collectively annexed as Annexure: R3/5 (Colly).

- (e) Point (j) of the Joint Inspection Report dated 17.03.2023: That the observation made by the Joint Committee in point (j) of the said Joint Inspection Report dated 17.03.2023 shows that the Respondent No.3 is complying w.r.t. consented discharge norms. That, however, the observation regarding 96% reduction in TDS is incorrect. That the unit of the Respondent No.3 was also inspected by the officials of the Uttarakhand Pollution Control Board (UKPCB) on 29.02.2024, whereby the officials of the UKPCB has taken sample of the effluent from the ETP inlet and ETP outlet of the Respondent No.3. That UKPCB has filed an Inspection Report dated 07.03.2024, which is already on record of this Hon'ble Tribunal. That the Test Reports of the sample of the effluent from the ETP inlet and ETP outlet of the Respondent No.3 taken by the officials of UKPCB is at Page No.418 & 419 of the said Inspection Report dated 07.03.2024, which shows that there is no deduction of 96% in TDS. That, moreover, the Respondent No.3 has also annexed various Tests Report along-with its aforesaid Reply dated 19.04.2024, which again shows that there is no deduction of 96% in TDS.

- (f) **Point (o) of the Joint Inspection Report dated 17.03.2023:** That the Respondent No.3 is also duly maintaining logbooks for sludge generation & disposal, chemical consumption in ETP and electricity consumption in ETP. Copies of the page of the logbooks for sludge generation & disposal, chemical consumption in ETP and electricity consumption in ETP for the month of August, 2024 are collectively annexed as **Annexure: R3/6 (Colly).**

8. That the Respondent No.3 is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the Respondent No.3 carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet high quality specifications for which very stringent quality measures are followed by the Respondent No.3 in its various stages of the manufacturing process.

PRAYERS:

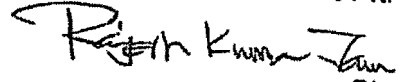
In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- (i) Dismiss the Original Application being O.A. No. 79 of 2023 titled as "*Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedi & Ors.*" filed by the Applicant in as far as it is related with the Respondent No.3;

(7)

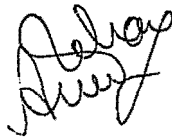
(ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.


For Aroma Craft And Tissues Pvt. Ltd.


Director

RESPONDENT NO.3

THROUGH





ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.3)

A-901, Apex Golf Avenue, Sector-1,
Greater Noida (West), U.P. – 201 306

Mob: 9811764256, 9582416270

Email: abhinav.legal@gmail.com

Place: New Delhi
Date: 4/9/24

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 79 of 2023)

IN THE MATTER OF:

Hari Prakash

..... Applicant

Versus

Uttam Sugar Mills Ltd.,
Libberhedi & Ors.

..... Respondents

AFFIDAVIT

I, Rajesh Kumar Jain aged about 57 years S/o Sh. Adesh Kumar Jain, director of M/s Aroma Craft & Tissues (P) Ltd. having its Unit at: Khasra No. - 103 & 104, Village - Nurpur, Pargana - Manglore, Tehsil - Roorkee, District - Haridwar, Uttarakhand (the Respondent No.3 herein) do hereby solemnly affirm state as under:-

1. That I am the director of M/s Aroma Craft & Tissues (P) Ltd. (the Respondent No.3 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Additional Reply has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Additional Reply and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.

For Aroma Craft And Tissues Pvt. Ltd.

Rajesh Kumar Jain
Director

DEPONENT

VERIFICATION:

Verified at Roorkee on this ^{02nd} day of Sept. 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

For Aroma Craft And Tissues Pvt. Ltd.

Rajesh Kumar Jain
Director

DEPONENT



SWORN & AFFIRMED BEFORE ME

Shiv Sharan Nath Sharma
Advocate & Notary
Roorkee, Haridwar (U.K.)
Reg. No. 49 (05) 10

SN No 1461/130

02/09/2024

Identified By

Shiv Sharan Nath Sharma
Advocate & Notary
Roorkee, Haridwar (U.K.)
Regd No-49(05)10



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

Letter No: UKPCB/HO/Con-A-133/2024/ 78

Date: 02.05.2024

REGD. POST

To,

M/s. Aroma Craft & Tissues Pvt. Ltd,
Khasra No. 103, 104, Vill-Nurpur, Pargana,
Manglore, Tehsil-Roorkee, Distt-Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) Renewal under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule -6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 9787	Application no. 2753487
CCA (Renewal)	
Date :- 31.03.2023	

CCA is hereby granted to M/s Aroma Craft & Tissues Pvt. Ltd. located at Khasra No. 103, 104, Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar, Uttarakhand (29.804723 °N, 77.811911 °E) subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for the period upto 31/03/2028 under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
2. This CCA is granted for the period upto 31/03/2028 under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
3. This CCA is granted for the period upto 31/03/2028 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

4. Production Capacity

S.No.	Declared by the unit		Permitted by State Board	
	Raw material per day	Final Products & By-products per day	Raw material per day	Final Products & By-products per day
I.	Waste Paper 345.73 MT/day	Craft Paper (275 MT/Day)	Waste Paper 345.73 MT/day	Craft Paper (275 MT/Day)
II.	Alum/Pac- 1.5 MT/day		Alum/Pac- 1.5 MT/day	

5. Production Process Infrastructure

S. No	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1.	Pulper	01	Pulping	Yes
2.	Hill Screen	03	Thickening	Yes

3.	DAF/Fibre recovery system	01	Fibre Recovery	Yes
4.	Paper machine	01	Manufacturing of Craft Paper	Yes

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

6. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/Semi critical /Critical/ Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA (in case of use of river water, permission from irrigation department) before start of ground water (freshwater) extraction and shall strictly comply with the various conditions as mentioned in the CGWA/SGWA NOC/irrigation dept.
- Status of NOC from CGWA/SGWB: Applied
- If Granted: Number of NOC and Validity: -
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
Piezometer No. 1 : 29.804886^oN, 77.813255^oE
Piezometer No. 2 : 29.804889^oN, 77.813285^oE
- This CCA is valid for details w.r.t fresh water as mentioned below:

	Declared by the Unit	Permitted by NOC issued by CGWA/Board
Source of fresh water	Borewell	Borewell
No. of borewell	02 (01 in operation)	02 (01 in operation)
Daily quantity of water to be abstracted	950 KLD	950 KLD

*In case of units adopting Zero Liquid Discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers, paperboards and Newsprints	<10KL per Ton of paper produced

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
- All the pipelines carrying fresh water/back water should be coloured as per protocol.
- The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent generation as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of trade effluent	1650 KLD	1650 KLD
Treatment facility	a. Capacity of ETP 1900 KLD b. Technology of ETP upto Tertiary level	a. Capacity of ETP 1900 KLD b. Technology of ETP upto Tertiary level
Discharge/recycling/re-use point	Surface water bodies: 1.ETP (Lat-29.805359 ⁰ , Long-77.812126 ⁰) 2.Shila Nala (Lat-29.805987 ⁰ , Long-77.810025 ⁰)	Surface water bodies: 1.ETP (Lat-29.805359 ⁰ , Long-77.812126 ⁰) 2.Shila Nala (Lat-29.805987 ⁰ , Long-77.810025 ⁰)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
RCF and Market Pulp Based Paper Mills producing un bleached grades of papers, paperboards and newsprints	< 6KLD per Ton of paper produced)

3. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
4. The treated effluent shall be recycled to the maximum extent (at least 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain Shila Nala First Order:(Lat-29.805987⁰, Long-77.810025⁰)

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5
TSS, mg/l	≤ 30	<30	<100
BOD, mg/l	≤ 20	< 20	< 30
COD, mg/	≤ 200	< 150	< 250
TDS, mg/l	≤ 1800	< 1600	< 2100
Color, PCU	≤ 250	< 150	< 150
AOX, mg/l	≤ 8	-	-
SAR	≤ 10	< 8	< 8

* In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

5. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
6. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
7. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.

8. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
9. Sampling points should be installed at ETP inlet, ETP outlet, and effluent recirculation lines and at other points as deemed necessary.
10. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
11. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
12. The unit shall have an adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
13. The unit shall set up an Environment Management Cell within the unit as per the Charter.
14. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
15. All flow meters should be calibrated annually from recognized institutions/vendors.
16. The unit shall prepare material balance and water balance report annually.
17. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
18. The unit shall get its ETP performance evaluated by a third party annually.
19. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	08 KLD	08 KLD
Treatment facility	Septic Tank	Septic Tank
Discharge point	With ETP	Overflow of septic tank shall channelized to ETP

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

Parameter	Standard
pH	Not Applicable: Unit shall channelize overflow of the septic tank to ETP.
Biological Oxygen Demand (BOD) (mg/l)	
Total Suspended Solids (TSS) (mg/l)	
Nitrogen-Total (mg/l)	
Phosphate-Total (mg/l)	
Chemical Oxygen Demand (BOD) (mg/l)	
Faecal Coliform (MPN/100mL)	

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, and sewage channelize to ETP. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at inlet, and outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of sewage channelize to ETP and sludge generation and disposal, separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.

7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.
6. **Cleaner Technology & Waste Minimization Practices:**
Background:

CPCB issued direction under Section 18(1)(b) of **Water (Prevention & Control of Pollution) Act, 1974** to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated.

Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc.

Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
 - Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
 - Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
 - Use of jet aerators for improved biodegradation in aeration tank and increased DO level
 - Press Washers in Pulp Washing to optimize water consumption acceptable under charter
 - Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
 - Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
 - Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units
7. **Environmental management system**
- Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
 - Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.
8. **Air Pollution Mitigation**
- The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
I.	Boiler (10TPH)	Agro Residue/Bio mass	30m	Cyclone Dust Collector, Wet Scrubber	Particulate Matter 150 mg/NM ³
II.	Boiler (12TPH)	Agro Residue/Bio mass	30m	Cyclone Dust Collector, Wet Scrubber	Particulate Matter 150 mg/NM ³

III.	D.G. Set (100 KVA)×01	HSD	2	Acoustic Enclosure & Stack	
------	--------------------------	-----	---	-------------------------------	--

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) L_{eq}			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
- 10. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -**

- Number of authorisation and date of issue :
- Reference of application (No. and date) :
- Director of M/s Aroma Craft & Tissues Pvt. Ltd.** is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, , storage, reuse, utilisation, disposal or any other use of hazardous or other wastes or both on the premises situated at Vill-Nurpur, Pargana, Manglore, Tehsil-Roorkee, Distt-Haridwar.

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
I	Schedule 5.1 (Waste Oil & Lubricants)	Send to authorised recycler	0.600TPA

- The authorisation shall be valid for a period upto 31-03-2028.
- The authorisation is subject to the following general and specific conditions
- (Please specify any conditions that need to be imposed over and above general conditions, if any):

Conditions of authorisation:

- The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
16. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
17. Unit should comply the points as specified in implementation of "Charter for Water Recycling and Pollution prevention in Pulp & Paper industries".
18. Unit should maintain the linkage of their online effluent monitoring system with CPCB/SPCB for submission of real time 24x7 online data.
19. The unit shall install water meter install water use/recycle point and also at discharge point.
20. In case of non-compliance the Bank Guarantee No. 6119624BG0000057 ₹ 5.0 Lacs shall be forfeited in favour of the Board without any prior intimation.
21. The unit shall strictly comply with provisions of Water Act, Air Act & E(P) Act, and Rules/Notification made thereunder, time to time.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.

5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii) Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. The unit shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the unit is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the unit under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.

19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Consent to establish (CTE) issued by Board.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established.
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
26. The unit shall maintain and provide "Inspection Book" at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall strictly comply with the directions issued by the UEPPCB on dated 13-03-2015 under section-33(A) of the Water (Prevention & Control of Pollution) Act, 1974-regarding Implementation of "Charter for water recycling and Pollution Prevention in Pulp & Paper Industries" and subsequent directions in this regard. This CCA is linked with the implementation of activities /action points within prescribed time limit as specified in the "Charter" and subsequent action plan, mile stone chart etc.
29. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof.



(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to: **Regional Officer, Uttarakhand Pollution Control Board, Roorkee**, for information and compliance of the same.



Member Secretary



भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Aroma Craft And Tissues Pvt. Ltd.		
Project Address:	Noorpur-budpur, Mangalore-jhabrera Road, Jhabrera, Narsan Block, Haridwar District		
Village:	Noorpur	Block:	Narsan
District:	Haridwar	State:	Uttarakhand
Pin Code:			
Communication Address:	Village Noorpur, Noorpur-budpur, Mangalore-jhabrera Road, Jhabrera, Narsan, Narsan, Haridwar, Uttarakhand - 247665		
Address of CGWB Regional Office :	Central Ground Water Board Uttarakhand Region, 419-a, Kanwali Road, Balliwala, Near Urja Bhawan, Dehradun, Dehradun, Uttarakhand - 248001		

- | | | | |
|---------------------|---|---------------------|---------------------|
| 1. NOC No.: | CGWA/NOC/IND/REN/2/2024/9621 | 2. Date of Issuance | 12/06/2024 |
| 3. Application No.: | 21-4/225/UT/IND/2016 | 4. Category: | Safe
(GWRE 2023) |
| 5. Project Status: | Existing With Additional Ground Water Requirement | 6. NOC Type. | Renewal |
| 7. Valid from: | 06/02/2023 | 8. Valid up to: | 05/02/2026 |

9. Ground Water Abstraction Permitted:

Fresh Water		Saline Water		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
950.00	313500.00						

10. Details of ground water abstraction /Dewatering structures

Abstraction Structure*	Total Existing No.:2						Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
	0	0	2	0	0	0	0	0	0	0	0	0

*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit, MPu-Mine Pumps

11. Ground Water Abstraction/Restoration Charges paid (Rs.): 2513000.00

12. Environment Compensation (if applicable) paid (Rs.): 0.00

13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism. No. of Piezometers Monitoring Mechanism

	Manual	DWLR**	DWLR With Telemetry
**DWLR - Digital Water Level Recorder	2	0	1

Validity of this NOC shall be subject to compliance of the following conditions.

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA)
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period)
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters
- 24) Proponents who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entirety shall ensure implementation of dual water supply system in the projects
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be
- 30) This NOC is issued subject to the clearance of Export Appraisal Committee (EAC) (if applicable)
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/ Piezometers, if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to failure in Bore Well, PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये जीवन बचाये
SAVE WATER SAVE LIFE

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

Receipt

(As per the guideline Gazette Notification S.O. 3281(F) regarding the New Guidelines dated 24.09.2020 of CGWA, MoJS, Govt. of India)
<http://cgwa-noc.gov.in>

Application No.: 21-4/225/UT/IND/2016 Date of Issuance: 12/06/2024
Name of Firm: AROMA CRAFT AND TISSUES PVT. LTD.
App Type Category: Paper and Pulp
Application Type: Industrial
PAN/GSTIN No. of Firm/Individual: /

S N	Description	Amount (Rs.)
1.	Application Processing Fee	5000.00
2.	Ground Water Abstraction charges	2513000.00
3.	Ground Water Restoration charges	0
4.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	10000.00
6.	Adjustment Charges .	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
S.No.	Description	Rate
(i)	Change in User ID	Rs. 1000
(ii)	Change in firm Name	Rs. 5000
(iii)	Extension of No Objection Certificate	Rs. 5000
(iv)	Issuance of duplicate No Objection Certificate	Rs. 5000
(v)	Issuance of corrigendum to No Objection Certificate	Rs. 5000
(vi)	Any other items/correction etc.	Rs. 500
Rs. Rupees Twenty Five Lakh Twenty Eight Thousand Only		2528000.00

This is an system generated invoice, hence, does not require ink signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये जीवन बचाये
SAVE WATER-SAVE LIFE

906

ANNEXURE: R3/3

22



27.239
16.170
26.497
58.722
13.338
00.826

907

ANNEXURE: R3/4

23



24

DATE	INITIAL READING	FINAL READING	BACK WATER E.T.P INLET	REMARK
01-08-2024	206722	Plant stop due to Kaxad yatra.		
02-08-2024	206722	207480	758m ³	
03-08-2024	207480	208963	1483 m ³	
04-08-2024	208963	210673	1710 m ³	
05-08-2024	210673	212384	1711 m ³	
06-08-2024	212384	213867	1483 m ³	
07-08-2024	213867	215825	1958 m ³	
08-08-2024	215825	217308	1483 m ³	
09-08-2024	217308	218791	1483 m ³	
10-08-2024	218791	220274	1483 m ³	
11-08-2024	220274	221985	1711 m ³	
12-08-2024	221985	223259	1274 m ³	
13-08-2024	223259	224970	1711 m ³	
14-08-2024	224970	226244	1274 m ³	
15-08-2024	226244	227727	1483 m ³	
16-08-2024	227727	229210	1483 m ³	
17-08-2024	229210	230921	1711 m ³	
18-08-2024	230921	232404	1483 m ³	
19-08-2024	232404	233887	1483 m ³	
20-08-2024	233887	235370	1483 m ³	
21-08-2024	235370	236853	1483 m ³	
22-08-2024	236853	238335	1483 m ³	
23-08-2024	238335	239609	1274 m ³	
24-08-2024	239609	241091	1482 m ³	
25-08-2024	241091	242574	1483 m ³	
26-08-2024	242574	244285	1711 m ³	
27-08-2024	244285	245768	1483 m ³	
28-08-2024	245768	247479	1711 m ³	
29-08-2024	247479	248962	1483 m ³	
30-08-2024	248962	Plant stop due to mechanical work		
31-08-2024	248962	249720	758 m ³	

For Arona Craft And Tissues Pvt. Ltd.

Auth. Sign:

DAILY EFFLUENT TREATMENT FLOW METER RECORD

MONTH OF AUGUST-2024

909

Aruma Craft And Tissues Pvt
 311 Km Manglour, Jhaberi K
 Distt. Jala Hoan, Vill - Noorpur, P.
 P.O. Jhabera, Romkee
 Distt. Haridwar (U.K.)-247664

PAGE

25

DATE	INITIAL READING	FINAL READING	TREATED WATER DISCHARGE	REMARKS
01-08-2024	020919	Plant stop due to Kayad. Malra.		
02-08-2024	020919	020958	39 m ³	
03-08-2024	020958	021162	204 m ³	40 m ³ (T.W.) used
04-08-2024	021162	021323	161 m ³	
05-08-2024	021323	021522	199 m ³	35 m ³ (T.W.) used
06-08-2024	021522	021686	164 m ³	
07-08-2024	021686	021836	150 m ³	40 m ³ (T.W.) used
08-08-2024	021836	022016	180 m ³	15 m ³ (T.W.) used
09-08-2024	022016	022283	267 m ³	40 m ³ (T.W.) used
10-08-2024	022283	022510	227 m ³	
11-08-2024	022510	022775	265 m ³	40 m ³ (T.W.) used
12-08-2024	022775	023002	227 m ³	
13-08-2024	023002	023272	270 m ³	44 m ³ (T.W.) used
14-08-2024	023272	023437	165 m ³	
15-08-2024	023437	023625	188 m ³	25 m ³ (T.W.) used
16-08-2024	023625	023808	183 m ³	20 m ³ (T.W.) used
17-08-2024	023808	024035	227 m ³	
18-08-2024	024035	024300	265 m ³	40 m ³ (T.W.) used
19-08-2024	024300	024473	173 m ³	10 m ³ T.W. used
20-08-2024	024473	024720	247 m ³	22 m ³ (T.W.) used
21-08-2024	024720	024937	217 m ³	55 m ³ (T.W.) used
22-08-2024	024937	025130	193 m ³	30 m ³ (T.W.) used
23-08-2024	025130	025241	111 m ³	
24-08-2024	025241	025405	164 m ³	
25-08-2024	025405	025546	141 m ³	30 m ³ (T.W.) used
26-08-2024	025546	025655	109 m ³	
27-08-2024	025655	025764	109 m ³	
28-08-2024	025764	025957	193 m ³	
29-08-2024	025957	026184	227 m ³	
30-08-2024	026184	Plant stop due to mechanical work.		
31-08-2024	026184	026321	137 m ³	

For Aruma Craft And Tissues Pvt. Ltd

Auth. Sign: [Signature]

DAILY MLSS DRAIN

910

SLUDGE

BCU

KCCORV

MONTH OF AUGUST - 2024

Aroma Craft And Tissues Pvt. Lt
 5th Km Manglour-Jhabrera Road
 Jhabrera Hoon, Vill - Noolpur, Budp.
 PO - Jhabrera, Roorkee
 Distt Haridwar (UK) - 247665

PAGE

DATE	MLSS DRAIN IN SLUDGE BED	AFTER TO DRY	REMARK
01-08-2024	-	Plant stop	due to Karad yatra.
02-08-2024	-		
03-08-2024	-		
04-08-2024	-		
05-08-2024	-		
06-08-2024	-		
07-08-2024	-		
08-08-2024	-		
09-08-2024	-		
10-08-2024	-		
11-08-2024	-		
12-08-2024	-		
13-08-2024	15 ^{m3}	125kg	125kg dry sludge sent to filling
14-08-2024	-		Date: 13/08/2024 -
15-08-2024	-		TIME:- 3:00pm.
16-08-2024	-		
17-08-2024	-		
18-08-2024	-		
19-08-2024	-		
20-08-2024	-		
21-08-2024	-		
22-08-2024	-		
23-08-2024	-		
24-08-2024	-		
25-08-2024	-		
26-08-2024	-		
27-08-2024	-		
28-08-2024	-		
29-08-2024	-		
30-08-2024	-	Plant stop	due to mechanical work.
31-08-2024	-		

For Aroma Craft And Tissues Pvt. Ltd.


Auth. Sign:

DAILY CHEMICAL CONSUMPTION RECORD
 MONTH OF AUGUST-2024
 CHEMICAL NAME - CO-CUOULENT

DATE	OPENING BALANCE	CHEMICAL RECEIVED	CLOSING BALANCE	CHEMICAL CONSUMPTION
01-08-2024	24.00 Kg	Plant stop	21.00 Kg	03.00 Kg
02-08-2024	24.00 Kg		15.00 Kg	06.00 Kg
03-08-2024	21.00 Kg		09.00 Kg	06.00 Kg
04-08-2024	15.00 Kg		03.00 Kg	06.00 Kg
05-08-2024	09.00 Kg	50.00 Kg	48.00 Kg	05.00 Kg
06-08-2024	53.00 Kg		42.00 Kg	06.00 Kg
07-08-2024	48.00 Kg		36.00 Kg	06.00 Kg
08-08-2024	42.00 Kg		30.00 Kg	06.00 Kg
09-08-2024	36.00 Kg		22.00 Kg	08.00 Kg
10-08-2024	30.00 Kg		16.00 Kg	06.00 Kg
11-08-2024	22.00 Kg		10.00 Kg	06.00 Kg
12-08-2024	16.00 Kg		04.00 Kg	05.00 Kg
13-08-2024	10.00 Kg	50.00 Kg	49.00 Kg	05.00 Kg
14-08-2024	54.00 Kg		43.00 Kg	06.00 Kg
15-08-2024	49.00 Kg		37.00 Kg	06.00 Kg
16-08-2024	43.00 Kg		31.00 Kg	06.00 Kg
17-08-2024	37.00 Kg		26.00 Kg	05.00 Kg
18-08-2024	31.00 Kg		20.00 Kg	06.00 Kg
19-08-2024	26.00 Kg		14.00 Kg	06.00 Kg
20-08-2024	20.00 Kg		09.00 Kg	05.00 Kg
21-08-2024	14.00 Kg		03.00 Kg	06.00 Kg
22-08-2024	09.00 Kg	50.00 Kg	48.00 Kg	05.00 Kg
23-08-2024	53.00 Kg		42.00 Kg	06.00 Kg
24-08-2024	48.00 Kg		36.00 Kg	06.00 Kg
25-08-2024	42.00 Kg		30.00 Kg	06.00 Kg
26-08-2024	36.00 Kg		25.00 Kg	05.00 Kg
27-08-2024	30.00 Kg		19.00 Kg	06.00 Kg
28-08-2024	25.00 Kg		14.00 Kg	05.00 Kg
29-08-2024	19.00 Kg		14.00 Kg	05.00 Kg
30-08-2024	14.00 Kg	Plant stop	10.00 Kg	04.00 Kg
31-08-2024	14.00 Kg		10.00 Kg	04.00 Kg

DAILY CHEMICAL CONSUMPTION RECORD
 MONTH OF AUGUST-2024
 CHEMICAL NAME - FLACCEN

DATE	OPENING BALANCE	CHEMICAL RECEIVED	CLOSING BALANCE	CHEMICAL CONSUMPTION
01-08-2024	30.00 Kg	Plant stop	27.00 Kg	03.00 Kg
02-08-2024	30.00 Kg		21.00 Kg	06.00 Kg
03-08-2024	27.00 Kg		15.00 Kg	06.00 Kg
04-08-2024	21.00 Kg		07.00 Kg	08.00 Kg
05-08-2024	15.00 Kg		07.00 Kg	08.00 Kg
06-08-2024	07.00 Kg	50.00 Kg	49.00 Kg	09.00 Kg
07-08-2024	49.00 Kg		43.00 Kg	06.00 Kg
08-08-2024	43.00 Kg		37.00 Kg	08.00 Kg
09-08-2024	37.00 Kg		29.00 Kg	08.00 Kg
10-08-2024	29.00 Kg		21.00 Kg	08.00 Kg
11-08-2024	21.00 Kg		15.00 Kg	06.00 Kg
12-08-2024	15.00 Kg		09.00 Kg	06.00 Kg
13-08-2024	09.00 Kg	50.00 Kg	51.00 Kg	06.00 Kg
14-08-2024	51.00 Kg		45.00 Kg	06.00 Kg
15-08-2024	45.00 Kg		39.00 Kg	06.00 Kg
16-08-2024	39.00 Kg		31.00 Kg	08.00 Kg
17-08-2024	31.00 Kg		25.00 Kg	06.00 Kg
18-08-2024	25.00 Kg		19.00 Kg	06.00 Kg
19-08-2024	19.00 Kg		13.00 Kg	06.00 Kg
20-08-2024	13.00 Kg		07.00 Kg	06.00 Kg
21-08-2024	07.00 Kg		01.00 Kg	06.00 Kg
22-08-2024	01.00 Kg	50.00 Kg	43.00 Kg	08.00 Kg
23-08-2024	43.00 Kg		37.00 Kg	06.00 Kg
24-08-2024	37.00 Kg		31.00 Kg	06.00 Kg
25-08-2024	31.00 Kg		25.00 Kg	06.00 Kg
26-08-2024	25.00 Kg		17.00 Kg	08.00 Kg
27-08-2024	17.00 Kg		11.00 Kg	06.00 Kg
28-08-2024	11.00 Kg	50.00 Kg	55.00 Kg	06.00 Kg
29-08-2024	55.00 Kg		49.00 Kg	06.00 Kg
30-08-2024	49.00 Kg	Plant stop	43.00 Kg	06.00 Kg
31-08-2024	43.00 Kg		43.00 Kg	06.00 Kg

Auth Sign: 

DATE	OPENING BALANCE	CHEMICAL RECEIVED	CLOSING BALANCE	CHEMICAL CONSUMPTION
01-08-2024	46.00 Kg	Plant stop	36.00 Kg	10.00 Kg
02-08-2024	46.00 Kg		26.00 Kg	10.00 Kg
03-08-2024	36.00 Kg		16.00 Kg	10.00 Kg
04-08-2024	26.00 Kg		10.00 Kg	10.00 Kg
05-08-2024	16.00 Kg	100 Kg	94.00 Kg	10.00 Kg
06-08-2024	104.00 Kg		84.00 Kg	10.00 Kg
07-08-2024	94.00 Kg		72.00 Kg	12.00 Kg
08-08-2024	84.00 Kg		62.00 Kg	10.00 Kg
09-08-2024	72.00 Kg		52.00 Kg	10.00 Kg
10-08-2024	62.00 Kg		42.00 Kg	10.00 Kg
11-08-2024	52.00 Kg		30.00 Kg	12.00 Kg
12-08-2024	42.00 Kg		20.00 Kg	10.00 Kg
13-08-2024	30.00 Kg		10.00 Kg	10.00 Kg
14-08-2024	20.00 Kg		10.00 Kg	10.00 Kg
15-08-2024	10.00 Kg	100 Kg	100.00 Kg	10.00 Kg
16-08-2024	100.00 Kg		88.00 Kg	12.00 Kg
17-08-2024	88.00 Kg		78.00 Kg	10.00 Kg
18-08-2024	78.00 Kg		68.00 Kg	10.00 Kg
19-08-2024	68.00 Kg		58.00 Kg	10.00 Kg
20-08-2024	58.00 Kg		46.00 Kg	12.00 Kg
21-08-2024	46.00 Kg		36.00 Kg	10.00 Kg
22-08-2024	36.00 Kg		26.00 Kg	10.00 Kg
23-08-2024	26.00 Kg		16.00 Kg	10.00 Kg
24-08-2024	16.00 Kg	100 Kg	106.00 Kg	10.00 Kg
25-08-2024	106.00 Kg		94.00 Kg	12.00 Kg
26-08-2024	94.00 Kg		84.00 Kg	10.00 Kg
27-08-2024	84.00 Kg		74.00 Kg	10.00 Kg
28-08-2024	74.00 Kg		64.00 Kg	10.00 Kg
29-08-2024	64.00 Kg		54.00 Kg	10.00 Kg
30-08-2024	54.00 Kg	Plant stop	44.00 Kg	10.00 Kg
31-08-2024	54.00 Kg		44.00 Kg	10.00 Kg

DATE	OPENING BALANCE	CHEMICAL RECEIVED	CLOSING BALANCE	CHEMICAL CONSUMPTION
01-08-2024	24.00 Kg	Plant stop	20.00 Kg	04.00 Kg
02-08-2024	24.00 Kg		15.00 Kg	0.5.00 Kg
03-08-2024	20.00 Kg		10.00 Kg	05.00 Kg
04-08-2024	15.00 Kg		10.00 Kg	05.00 Kg
05-08-2024	10.00 Kg	50.00 Kg	55.00 Kg	05.00 Kg
06-08-2024	55.00 Kg		49.00 Kg	06.00 Kg
07-08-2024	49.00 Kg		44.00 Kg	05.00 Kg
08-08-2024	44.00 Kg		38.00 Kg	06.00 Kg
09-08-2024	38.00 Kg		33.00 Kg	05.00 Kg
10-08-2024	33.00 Kg		28.00 Kg	05.00 Kg
11-08-2024	28.00 Kg		22.00 Kg	06.00 Kg
12-08-2024	22.00 Kg		17.00 Kg	05.00 Kg
13-08-2024	17.00 Kg		12.00 Kg	05.00 Kg
14-08-2024	12.00 Kg		07.00 Kg	05.00 Kg
15-08-2024	07.00 Kg	50.00 Kg	51.00 Kg	06.00 Kg
16-08-2024	51.00 Kg		45.00 Kg	06.00 Kg
17-08-2024	45.00 Kg		40.00 Kg	05.00 Kg
18-08-2024	40.00 Kg		35.00 Kg	05.00 Kg
19-08-2024	35.00 Kg		29.00 Kg	06.00 Kg
20-08-2024	29.00 Kg		23.00 Kg	06.00 Kg
21-08-2024	23.00 Kg		18.00 Kg	05.00 Kg
22-08-2024	18.00 Kg		13.00 Kg	05.00 Kg
23-08-2024	13.00 Kg		08.00 Kg	05.00 Kg
24-08-2024	08.00 Kg	50.00 Kg	52.00 Kg	06.00 Kg
25-08-2024	52.00 Kg		46.00 Kg	06.00 Kg
26-08-2024	46.00 Kg		41.00 Kg	05.00 Kg
27-08-2024	41.00 Kg		36.00 Kg	05.00 Kg
28-08-2024	36.00 Kg		30.00 Kg	06.00 Kg
29-08-2024	30.00 Kg		25.00 Kg	05.00 Kg
30-08-2024	25.00 Kg	Plant stop	20.00 Kg	05.00 Kg
31-08-2024	25.00 Kg		20.00 Kg	05.00 Kg

For Annual Craft And Tissues Pvt Ltd
 Auth. Sign

MONTHLY ELECTRICITY 913 MILLION RECORD

29

MONTH OF AUGUST-2024

PAGE []

DATE [] [] [] [] [] []

DATE	INITIAL READING	FINAL READING	TO DATE CONSUMPTION	REMARK
01-08-2024	18857	18867	2000	
02-08-2024	18867	18878	2200	
03-08-2024	18878	18889	2200	
04-08-2024	18889	18900	2200	
05-08-2024	18900	18911	2200	
06-08-2024	18911	18922	2200	
07-08-2024	18922	18933	2200	
08-08-2024	18933	18944	2200	
09-08-2024	18944	18955	2200	
10-08-2024	18955	18966	2200	
11-08-2024	18966	18977	2200	
12-08-2024	18977	18988	2200	
13-08-2024	18988	18999	2200	
14-08-2024	18999	19011	2400	
15-08-2024	19011	19023	2400	
16-08-2024	19023	19035	2400	
17-08-2024	19035	19046	2200	
18-08-2024	19046	19057	2200	
19-08-2024	19057	19066	1800	
20-08-2024	19066	19077	2200	
21-08-2024	19077	19088	2200	
22-08-2024	19088	19099	2200	
23-08-2024	19099	19109	2000	
24-08-2024	19109	19120	2200	
25-08-2024	19120	19131	2200	
26-08-2024	19131	19143	2400	
27-08-2024	19143	19154	2200	
28-08-2024	19154	19165	2200	
29-08-2024	19165	19176	2200	
30-08-2024	19176	19187	2200	
31-08-2024	19187	19198	2200	

For Aroma Craft And Tissues Pvt. Ltd.

Auth. Sign:

[] [] [] [] [] []



914

Abhinav Anand <abhinav.legal@gmail.com>

Additional Reply - Respondent No.3 - O.A. No. 79 of 2023

1 message

Abhinav Anand <abhinav.legal@gmail.com>

Thu, Sep 5, 2024 at 12:38 PM

To: rkhuranalegal@gmail.com, hasil jain <advjain25@gmail.com>

Sir,

Kindly find attached herein the PDF copy of the Additional Reply filed on behalf of the Respondent No.3 i.e. Aroma Craft & Tissued Pvt. Ltd. in O.A. No. 79 of 2023 titled as "*Hari Prakash Vs. Uttam Sugar Mills Ltd., Libberhedi & Ors.*"

Regards,

Abhinav Anand
(Advocate for the Respondent No.3)
Mob: 9582416270

**Additional Reply - R3 (OA 79 of 2023).pdf**

13380K